RAJYA SABHA)

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to issue fresh guidelines far Kraal investors;

- (b) if to, KM details fat tkst regard;
- (c) tfce details of mrpnaisi found floating Ike directives of dse SEBI i>j regard to pnMk-cuRvrtghtt knee; and
- (d) the faithsr actio* taken by Government ia this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (d) The Infinmuita *h* being collected und wil be laid en the Table of the Ifoose.

Prwpasak to redact the Number of

- 5295. SHRI V. MANUMANTHA RAO: WW twe Mlailui of FINANCE be pleased to state:
- (a) the steps proposed to reduce the number of locante Tan wiiritsai.
 - (b) whether k k a f>t4 tknl proposal*
- (c) the steao taken to avoid (Mag free-hand to grovsd ami Inoonte Tax employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (Skri M.V aiANDRASHBKARA MURTHY) (n) No steei ate triapima' to redact the number of income-tan asseateca, though, possibly, sosne peicont may go ont of the tax act wkeaencr beak tar me firm bmk for taxation ia meatmen. On the other band, concerted effects are mode to increase the number of koeosai tax assesseca by bringing al norana Nabte to tax mto the lax not:

(b) No, Sir. The effarts of the income tax depm latent to widen the tan base are tech that they weeds' not caose any

example, the preetmepdve Tan Sohente under section ilSK of the In coma tax Act, 1961. which ia a step in this

direction, envisages no vhett by the taxpayers to die ineonse-tax offices at al. They can pay dsc tax ditecdy into the banks by filling in a vary simple statement-curn-cbaUan; and

(d) action has been taken to nunimiee the discretionary powers of tke officials in -v selection of cases lor naliflal scrutiny by ^ipulating that sack stltrtian of cneas shall be made purely on random beast where income returned at Re. 2 lakhs or less. Abo, wefl definfed. guideMnm have been issued for nmkeng prima facie adjustments to tke rotarned income thereby slntmeting the peettasMty of wrong adjustments. That apart, there is constant supervision by the superior officers to see that no maaneanianm k cussed to tke taxpayers.

Loans to farmers in Madhya Pradesh

- 32M. SHRI SURESH FACHOURI: Wil the Miflsttor of FINANCE be pleased to state:
- (a) the emtrkt-wiae detaik of the loam advanced by atdnatMna* banks to the farmers in Madkyo PrnJaah during dm last three yean with year-wise net am for purchasing agrknkural equiptneats, livestock and sertiknan;
- (b) whether it k a fact that the farmers in the State have to face difficulties in $\sim 4r$ getting teens from dm bonks in time; and
- (c) if an, what remitkel action Government prep in to take to anaurt that farracra in Madkya Frndaah gat kmna without any hot dim from the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASKEKARA MURTHY): (a) The informattoo ia being cedactod and to ^tbe extent avalabtc wH ha hdd on tke Table of tbe Honoa.

(b) and (c) The rammtrrial banks are required to gram at least 11% of their net bank credit to aamtsskure. Reserve

Bank of India (RBI) has advised all Scheduled Coaanmciel Banks to auk* every effort to achieve the etipuhud target. Bank have km urged to tna special credit ataas with a view to achieving a distinct and marked improvement to the flew nf credit to . agriculture. Baaka have ah* been adviced ' to identify the area* and the activities which they ootid eoavcaieatiy concentrate apea tad draw ap their action piaa aotordingfy. For timely aad adequate credit for agriculture production, fannert tatisfying certain criteria are extended flexible line of credit in the form of cash credit facility to meet their Composits credit requirements. The facility is available to farmers having irrigation facility and also to those who do not have sach facility bat who ia addition to cattivatioa of crops <a\ undertake aland activities Uke dairy, poultry, etc. aadfer other non-farm activities and who have satisfactory back record in the rinded of their beak/ borrowed accounts. RBI has abo esfeed commercial banks to flaaace Tngk Hull activities Hke aeaaaeatrare. floritultere, tissue-culture bin torhnolngf est.

Credit flaw to Hit by Banks

5297. SHRI SURBSH PACHOUR1: WH the Iflnistir of FINANCE be J pleased to stott:

one hundred dedsastod branches of Mtioftahwd baaka tor bettor credit flow to the unafl stall tadostries hi the tuaairy;

- (b) if so, the detoOt thereof;
- (c) hew away tack beaks branches are in the State of Madhya Pradesh; aad
- (d) what procedure is kaery to be followed by tkese bank brandws la providing credh flow to smaB todastries?

THE MINISTER OF STATB IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a)

- and (b) In hb Badges Speech for 1P95-H, Finance Miaiettr had, inter aha, mentioned that the puttie sector banks wwJd ensure that 100 specialised small scale indactries (SSI) branches arc operational before the ead of 1995-96 in 15 identified districts, each with more than 2000 registered SSI anits. RBI has asked beaks to give their proposab in this regard.
- (c) RBI has reported that as at the end of October, 1994, there were 25 specialised SSI branches of the peblk sector banks in the State of Madhya Pradesh.
- (d) Specialised SSI branches would be manned by staff aipirileisd to deaf with SSI loan applications and there will be predominance of SSI business at these branches.

Bridge Lena by IDBI t» Comeontoi

- 529*. SHRI YERRA NARAYANA-SAMY: WUI the Minister of FINANCE be pleased to state:
- (a) whether IDBI had beta at a loss ia choice of companies in sanctioning bridge loans against peak* bane;
- (b) if so, whet steps are proposed to review linkage of IDBI with various Anas who got bridge loans;
- (c) whether sack bridge teens were unethical to am store; and
 - (d) if to, the action proposed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) Industrial Development Bank of India (IDBI) has reported that it had not been lax in choice of companies in sanctioning bridge loans against public issues.

- (b) Does not arise in view of f» above.
- (c) IDBI has reported that bridge team sanctioned by it against public issues were not unethical to the investors as these loans were given as a stopgap arrangement for the purpose of timely